purchasing the PET Scanner is in progress.

PET has no immediate or direct relevance with the Institute of Traumatology. It is a multi-disciplinary diagnostic facility with major applications in the field of Oncology, Cardiology, Neurology and Psychiatry.

Mortuary In Safdarjung Hospital

- *313. SHRI NANA DESHMUKH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government are aware of the news-item captioned "Safdarjung Hospital mortuary in a state of neglect" appearing in the Hindustan Times dated 29th December, 2000;
- (b) whether it is a fact that dismal conditions prevail in the mortuary of Safdarjung Hospital, in the absence of basic facility like regular water supply, drainage system, etc.;
 - (c) if so, what are the reasons therefor; and
- (d) what immediate steps are being taken to make it well-functioning

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): (a) Yes, Sir.

- (b) No, Sir. All the basic facilities, like water supply, drainage system, coldstorage, doctor's room, post mortem room, receiving room for investigating officers and toilet facilities, are in existence.
 - (c) In view of (b) above, question does not arise.
- (d) Improvement is an ongoing process. The following facilities have been strengthened recently:-
 - (1) Capacity of 12 bodies cabinet.
 - (2) Air-conditioning system for doctors office.
 - (3) Air-conditioning of Histopathology Lab.
 - (4) Air-conditioning of Post Mortem room.
 - (5) Air-conditioning of inquest receiving room.
 - (6) Renovation of toilet facilities.

The following are under process:—

- (1) Construction of new Viscera Room.
- (2) Autopsy Hall with Modern Autopsy table and dissecting-cum-work station.
- (3) New Drainage and water supply to each Autopsy Table and sink.
- (4) New Lighting System.
- (5) Renovation and Enlargement of the existing cold rooms.
- (6) 2 Nos. of electrical oscillating skull opening saws with vacuum.

Replacement of vacancy based rosters in Ministry of Mines

- *314. VEN'BLE DHAMMAVIRIYO: Will the Minister of MINES be pleased to state:
- (a) whether it is a fact that Supreme Court, in the case of R.K. Sabharwal *Vs*, State of Punjab, has held that Vacancy Based Roster can operate only till such time as the representation of persons belonging to reserved categories reaches the prescribed percentage of reservation; and
- (b) if so, the services in classes / grades under Ministry of Mines all Public Sector Undertakings and subordinate offices the persons belonging control where representation of to SC/ST prescribed percentage categories has reached the of reservation, leading to replacement of Vacancy Based Roster by Post Based Roster?

THE MINISTER OF MINES (SHRI SUNDAR LAL PATWA): (a) Yes, Sir. As per the Supreme Court judgement (R.K. Sabharwal Vs. State of Punjab), reservation has to be with reference to posts and not vacancies. A post-based roster is a mechanism to ensure that the reserved categories get their due share of posts upto the prescribed percentages of reservation for the concerned categories in line with the principles enunciated in the aforesaid Supreme Court judgement.

(b) In pursuance of the judgement of the Supreme Court (R.K. Sabharwal Vs. State of Punjab), Department of Personnel & Training (DoP&T) have issued guidelines *vide* their O.M. No. 36012/2/96-